

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting of NC-V meeting held on 25.06.2009**

The Meeting No. 13/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 25.06.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy. Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME

**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 13/84-ALC3/2009 **MEETING DATE** : 25.06.2009

<b>Case No.:</b> 7/45/84-ALC3/2007	Party Name:KLASS INTERNATIONAL,	Meet No/Date:13/84-ALC3/2009 25.06.2009	<b>Status: Deferred</b>
HQ File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date:06.08.2009

1 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information regarding status of the case as to whether input output norms have been fixed or not is still awaited from R.A/firm. It was therefore decided to obtain the information by reminding them over phone/writing and defer the case for re-listing on 06.08.2008

2	Case No.:2/1/84-ALC3/2009	Party Name:LASTOLITE IMAGING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:13/84-ALC3/2009 25.06.2009	Status: Rejected
	HQ File :01/84/050/00466/AM09/	RLA File :04/24/040/00273/AM09/	Lic.No/Date:0410102678 04.03.2009	
	<p><b>Decision:</b> Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given reply to the DGFT letter asking information/documents regarding GSM and width of imported fabric duly endorsed by the R.A. and Size-wise specification of the export item, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

3	Case No.:3/2/85-ALC3/2009	Party Name: SAI KALA POWER PVT. LIMITED,	Meet No/Date:13/84-ALC3/2009 25.06.2009	Status: Transferred
	HQ File :01/85/050/00003/AM10/	RLA File :07/24/040/00656/AM09/	Lic.No/Date:0710064045 06.04.2009	
	<p><b>Decision:</b> Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export/import items fall within the purview of NC-I (DES-I), hence NC-V has no role to play in this case. It was therefore decided to transfer the case to DES-I Section for their necessary action.</p>			

4	<b>Case No.:5/5/84-ALC3/2009</b>	Party Name:RICHA & CO	Meet No/Date:13/84-ALC3/2009 25.06.2009	<b>Status: Deferred</b>
	HQ File :01/84/050/0020/AM10/	RLA File :05/24/040/00009/AM10/	Lic.No/Date:0510240254 23.04.2009	Defer Date: 23.07.2009
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to await the same and defer the case. The case stands deferred for re-listing on 23.07.2009.</p>				

5	<b>Case No.:1/9/84-ALC3/2009</b>	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:13/84-ALC3/2009 25.06.2009	<b>Status: Approved</b>	
	HQ File :01/84/050/00032/AM10/	RLA File :02/24/040/00023/AM10/	Lic.No/Date:0210126588 18.05.2009		
<p>Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No. J-166 and in terms of Policy Circular No. 34 dated 24.03.2008 as detailed below:-</p>					
	<b>S.No</b>	<b>Export item</b>	<b>Export Qty.</b>	<b>Import item</b>	<b>Qty. allowed</b>
	1	Fire Master Coverall	20378 Pcs	100% cotton fabric (sort 103531), ¼ satin weave, GSM-350+/-5%, width-150 Cms, finish –F. R	As applied by the firm
				100% cotton fabric (sort 103131), ¼ satin weave, GSM-300+/-5%, width-150 Cms, finish –F. R	As applied by the firm
				Cap 201-24X5, 5 pioner anti brass, metal stud buttons	Net to net with accountability clause

No.16696W	
Spring 201, anti brass, metal stud buttons No15040W	Net to net with accountability clause
Stud 201, anti brass, metal stud buttons No10663W	Net to net with accountability clause
Rivet -201, 6mm, anti brass, metal stud buttons No.10681W	Net to net with accountability clause
Reflective Tape:8935, 50.8mmX100m HI Dur SIL Fab, width Tol:+/- 0.50mm6/CTN	As applied by the firm

The GSM should match in both import & export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:1/13/84-ALC3/2009</b>	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:13/84-ALC3/2009 25.06.2009	<b>Status: Approved</b>
HQ File :01/84/050/00051/AM10/	RLA File :02/24/040/00044/AM10/	Lic.No/Date:0210127764 15.06.2009	

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No. J-166 and in terms of Policy Circular No. 34 dated 24.03.2008 as detailed below:-

S.No	Export item	Export Qty.	Import item	Qty. allowed
1	Fire Master Coverall	20378 Pcs	100% cotton fabric (sort 103531), ¼ satin weave, GSM-350+/-5%, width-150 Cms, finish -F. R	As applied by the firm

100% cotton fabric (sort 103131), ¼ satin weave, GSM-300+/-5%, width-150 Cms, finish –F. R	As applied by the firm
Cap 201-24X5, 5 pioner anti brass, metal stud buttons No.16696W	Net to net with accountability clause
Spring 201, anti brass, metal stud buttons No15040W	Net to net with accountability clause
Stud 201, anti brass, metal stud buttons No10663W	Net to net with accountability clause
Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	Net to net with accountability clause
Reflective Tape:8935, 50.8mmX100m HI Dur SIL Fab, width Tol:+/- 0.50mm6/CTN	As applied by the firm

The GSM should match in both import & export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:2/13/84-ALC3/2009</b>	Party Name:CHELSEA MILLS	Meet No/Date:13/84-ALC3/2009 25.06.2009	<b>Status: Approved</b>
HQ File :01/84/050/00052/AM10/	RLA File :05/24/040/00143/AM10/	Lic.No/Date:0510243874 17.06.2009	

**Decision:** The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as detailed below: -

Export Product	Import Item	Qty. allowed
Girls skirt with detachable jersey	99% cotton 1% spandex fabric, GSM-430+/-10%	1.23 Sq mtrs/Pc

shorts made of 99% cotton 1% spandex fabric, GSM-430+/-10% (Style No. 687821/684799)	65% Polyester 35% cotton dyed fabric, GSM-105+/-10%	0.35 Sq mtrs/Pc
	Snap Fastners	Net to net with accountability clause.
	Elastic of relevant width	0.95 mtrs./Pc
	Pumice Stone	300 gm/Kg
	Fusible interlining	0.22 Sq mtrs/Pc
Girls jeans made of 99% cotton 1% spandex denim fabric, GSM-430+/-10% (Style No. 687132)	99% cotton 1% spandex denim fabric, GSM-430+/-10%	2.30 Sq mtrs/Pc
	65% Polyester 35% cotton dyed fabric, GSM-105+/-10%	0.35 Sq mtrs/Pc
	Snap Fastners	Net to net with accountability clause.
	Elastic of relevant width	0.90 mtrs./Pc
	Pumice Stone	300 gm/Kg
	Zip Fastners	Net to net with accountability clause.
	Fusible interlining	0.22 Sq mtrs/Pc
Girls jeans made of 98% cotton 2% spandex denim fabric, GSM-105+/-10% (Style No. 687134)	98% cotton 2% spandex denim fabric, GSM-105+/-10%	2.30 Sq mtrs/Pc
	65% Polyester 35% cotton dyed fabric, GSM-105+/-10%	0.35 Sq mtrs/Pc
	Snap Fastners	Net to net with accountability clause.
	Elastic of relevant width	0.90 mtrs./Pc
	Zip Fastners	Net to net with accountability clause.
	Pumice Stone	300 gm/Kg
	Fusible interlining	0.22 Sq mtrs/Pc
Infants & Girls jeans made of 100% cotton denim fabric, GSM-105+/-10% (Style No. 685771/687771)	100% cotton denim fabric, GSM-105+/-10%	1.15 Sq mtrs/Pc
	65% Polyester 35% cotton dyed fabric, GSM-105+/-10%	0.20 Sq mtrs/Pc
	Snap Fastners	Net to net with accountability clause.
	Elastic of relevant width	0.90 mtrs./Pc
	Rivets	Net to net with accountability clause.
	Fusible interlining	0.22 Sq mtrs/Pc
	Pumice Stone	300 gm/Kg

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

8	<b>Case No.:3/13/84-ALC3/2009</b>	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:13/84-ALC3/2009 25.06.2009	<b>Status: Deferred</b>
	HQ File :01/84/050/00053/AM10/	RLA File :02/24/040/00049/AM10/	Lic.No/Date:0210128044 22.06.2009	Defer Date: 23.07.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 23.07.2009.			

9	<b>Case No.:4/13/84-ALC3/2009</b>	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:13/84-ALC3/2009 25.06.2009	<b>Status: Deferred</b>
	HQ File :01/84/050/00054/AM10/	RLA File :05/24/040/00139/AM10/	Lic.No/Date:0510244229 23.06.2009	Defer Date: 23.007.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 23.07.2009.			

### Manual agenda cases

Case No.225	M/s Alpha Coporation, Ludhaina
NC 08/10 dt. 25.06.2009	F.No. 01/84/162/46/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010060658 dated 4.3.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the stage-wise wastage submitted by the firm. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 5% wastage on the

item of import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.226	M/s Mahavir Spinfab Pvt Ltd. Kanpur
NC /10 dt. 25.06.2009	F.No. 01/84/162/147/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0610015225 dated 17.3.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

- (i) The item of import at S.No.1 i.e Pyrovatex CP New may be allowed @ 275 gms per kg export product or as applied by the firm whichever is lower.
- (ii) The item of import at S.No.2 i.e Phobotex RC may be allowed as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.227	M/s Chelsea Mills New Delhi
NC /10 dt. 25.06.2009	F.No. 01/84/162/148/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510238389 dated 19.3.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as detailed below: -

Export Product	Import Item	Qty. allowed
Girls Emb. Flared jeans made of 99% cotton 1% spandex (Style No. 665665)	99% cotton 1% spandex denim stretch fabric, GSM-430+/-10%	2.30 Sq mtrs/Pc
	65% Polyester 35% cotton dyed fabric, GSM-105+/-10%	0.22 Sq mtrs/Pc
	Fusible interlining	0.22 Sq mtrs/Pc



	Snap Fastners	Net to net with accountability clause.
	Elastic of relevant width	0.95 mtrs./Pc
	Pumice Stone	300 gm/Kg
	Zip Fastners	Net to net with accountability clause.
Infants & Girls Emb. Boot cut jeans 1% spandex denim fabric	99% cotton 1% spandex denim stretch fabric, GSM-430+/-10%	1.05 Sq mtrs/Pc
	65% Polyester 35% cotton dyed fabric, GSM-105+/-10%	0.22 Sq mtrs/Pc
	Fusible interlining	0.22 Sq mtrs/Pc
	Snap Fastners	Net to net with accountability clause.
	Elastic of relevant width	0.84 mtrs./Pc
	Pumice Stone	300 gm/Kg
	Zip Fastners	Net to net with accountability clause.

The GSM shall match on both side of export and import. R.A to call for licence & impose style No. on the export item at S.No. 2.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.228	M/s Indian Acrylics Ltd., Sangrur
NC /10 dt. 25.06.2009	F.No. 01/84/162/145/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010060379 dated 4.3.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link similar case of the firm wherein input output norms have been fixed. It was decided to defer the case for re-listing on 23.07.2009.

Case No.229	M/s Indian Acrylics Ltd., Sangrur
NC /10 dt. 25.06.2009	F.No. 01/84/162/143/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010060686 dated 25.3.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link similar case of the firm wherein input output norms have been fixed. It was decided to defer the case for re-listing on 23.07.2009.

Case No.230	M/s Indian Acrylics Ltd.,Sangrur
NC /10 dt. 25.06.2009	F.No. 01/84/162/144/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010060380 dated 4.3.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link similar case of the firm wherein input output norms have been fixed. It was decided to defer the case for re-listing on 23.07.2009.

Case No.231	M/s Mercer Knit Apparels Coimbatore
NC /10 dt. 25.06.2009	F.No. 01/84/50/442/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210039626 dated 29.1.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to reply the O/o DC (MSME) letter and also not given GSM of woven fabric, in absence of which it is not possible to compute the requirement of inputs. Further, the statement of applicant firm that since it is woven fabric, it is not possible to submit GSM is also not correct. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.232	M/s Matrix Clothing (P) Ltd., New Delhi
NC /10 dt. 25.06.2009	F.No. 01/84/50/436/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 0510234724 dated 20.1.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee observed that NC had finalized this case in its meeting held on 29.01.2009 but subsequently, firm got the licence amended from R.A as there was some typographical error while filing the application. Therefore, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify its earlier decision taken on 29.01.2009 as detailed below:-

Export item	Export Qty	Import item	Qty. allowed
Mens under pant	72549 Pcs	100% cotton yarn dyed fabric, GSM-135+/-10%	70373 Sq mtrs.

The GSM should match in both import & export. R.A to impose style No. on the export item as given in CAD after calling the advance authorization.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.233	M/s Lastolite Imaging Solution Pvt. Ltd.,
NC /10 dt. 25.06.2009	F.No. 01/84/50/466/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0410102678 dated 4.3.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

**Decision:** Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given reply to the DGFT letter asking information/documents regarding GSM and width of imported fabric duly endorsed by the R.A. and Size-wise specification of the export item, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.234	M/s R R Leather Products Pvt Ltd., Chennai
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NC /10 dt. 25.06.2009	F.No. 01/84/50/466/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0410089519 dated 22.5.2007– under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/78/2008-09/Hosiery dated 02.04.2009 as detailed below:-

Export item	Import item	Qty allowed.
Men's woollen jacket made of 80% wool 10% Nylon & 10% polyester fabric (Style No. 34222254B)	Wool fabric poldo 80% wool 10% Nylon & 10% polyester fabric, colour charcol	2.92 Sq. mtrs/ piece
	Wool fabric poldo 80% wool 10% Nylon & 10% polyester fabric, colour black	2.92 Sq. mtrs/ piece
	Outer lining 100% polyester woven fabric printed	1.57 sq mtrs/pc
	Outer lining 100% polyester woven fabric printed	0.57 sq mtrs/pc
	Non-woven interling fusible, 100% polyester	1.59 sq mtrs/pc
	100% polyester tape-1"	2.92 mtrs./Pc
	Button 36L	8 piece/Pc
	Hanger	One peiece/pc

The GSM should match in both import & export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.235	M/s R R Leather Products Pvt Ltd., Chennai
NC /10 dt. 25.06.2009	F.No. 01/84/50/079/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0410089398 dated 13.6.2007– under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting felt that in both the styles, requirement is the same, hence, decided to add one more style No. 709800 on the export side against this advance authorization.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.236	M/s R R Leather Products Pvt Ltd., Chennai
NC /10 dt. 25.06.2009	F.No. 01/84/50/581/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0410089348 dated 26.7.2007– under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/85/2008-09/Hosiery dated 02.04.2009 as detailed below:-

Export item	Import item	Qty allowed.
Ladies Textile jacket made of 60% Poly acrylic, 20% wool, 15% polyester & 5% AF (other fibre-cotton) fabric (Style Rossella)	60% poly acrylic 20% wool 15% polyester & 5% AF (other fibre-cotton) fabric (for 1530 Pcs)	3.06 Sq. mtrs/ piece
	Logo Pin Model-GURU	1530 Pcs
Ladies Textile jacket made of 60% Poly acrylic, 20% wool, 15% polyester & 5% AF (other fibre-cotton) fabric (Style Rory)	60% poly acrylic 20% wool 15% polyester & 5% AF (other fibre-cotton) fabric (for 47 Pcs)	3.38 Sq. mtrs/ piece
Ladies Textile jacket made of 60% Poly acrylic, 20% wool, 15% polyester & 5% AF (other fibre-cotton) fabric (Style Rossella)	60% poly acrylic 20% wool 15% polyester & 5% AF (other fibre-cotton) fabric (for 1640 Pcs)	3.06 Sq. mtrs/ piece
	Logo Pin Model-GURU	1640 Pcs
Ladies Textile jacket made of 60% Poly acrylic, 20% wool, 15% polyester & 5% AF (other fibre-cotton) fabric (Style Rory)	60% poly acrylic 20% wool 15% polyester & 5% AF (other fibre-cotton) fabric (for 161 Pcs)	3.38 Sq. mtrs/ piece
Ladies Textile jacket made	60% poly acrylic 20% wool 15%	3.66 Sq. mtrs/

The GSM should match in both import & export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Outside agenda case**

of 60% Poly acrylic, 20% wool, 15% polyester & 5% AF (other fibre-cotton) fabric (Style Rory)	polyester & 5% AF (other fibre-cotton) fabric (for 247 Pcs)	piece
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Case No.1	M/s Jaidka Hosiery, Ludhiana
NC /10 dt. 25.06.2009	F.No. 01/84/50/581/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0410089348 dated 26.7.2007– under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: This case was taken up as out of agenda case in the Norms Committee Meeting No.14/AM10 held on 25.6.2009. Policy IV Section has referred this case to Norms Committee –V for technical opinion. The Committee examined the case in detail. On the basis of the test reports available on file., members observed that in all the test reports, the fact that the exported product are ‘dyed’ has been reported. The case pertains to 1990-91 period wherein the Technical Members in the shipment inspection under which the Textile Committee would examine all shipments. The Committee observed that since import is raw wool, which is first required to be converted into yarn and then to hosiery product after, dyeing the yarn mostly. EPC has confirmed that the goods exported to Russia are normally in dark colours (which is possible only on dyeing) Accordingly Committee observed that one could rely on Textile Committee’s test reports and treat the exported goods as dyed hosiery goods even if in the description on the shipping bill word ‘dyed’ has not been used. The T.C’s report mentioned invoices Nos. which can be co-related with export documents.

Thus the Committee endorses the decision of Norms Committee taken in the Meeting No.12/AM09 dated 19.6.2008 and states that with the above co-relation from T.C. reports, the export products can be treated a ‘dyed’ and the case regularized by taking these shipments into account for export obligation.

Accordingly, the Norms Committee reverts the case back to Policy Section.

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